

SECTION - IIB
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 3812 OF 2015

PRADEEP KUMAR ... Petitioner(s)
VERSUS
STATE OF HARYANA ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 07.10.2016, when the Court was pleased to pass the following Order:

"Mr. Sanjay Kumar Visan, Advocate has entered appearance on behalf of the State of Haryana. He seeks a short adjournment to file his power of attorney and counter affidavit.

Prayer is allowed.

Power of attorney be filed within one week.

Counter Affidavit be filed within four weeks.

Post for hearing thereafter."

It is submitted that in compliance of order quoted above. Mr. Sanjay Kumar Visan Advocate has on 07.10.2016 filed Vakalatnama/Appearance on behalf of sole respondent/State but has not filed counter affidavit and power of attorney, so far.

The above position in the matter was listed before the Registrar's Court on 18.11.2016, when the following order was passed:

"Ld. counsel appearing for the sole respondent submits that he does not want to file counter affidavit.

Registry to process the matter for being listed before the Hon'ble Court as per rules."

Service of show cause notice is complete.

The matter above-mentioned is therefore, listed before the Hon'ble Court with this office report.

DATED this the 01st day of February, 2017.

ASSISTANT REGISTRAR

COPY TO :-

1. Mr. C.D. Singh, Advocate
2. Mr. Sanjay Kumar Visan, Advocate

ASSISTANT REGISTRAR